[Translation]

Implementation of Mandal Commission Report

- *53. DR. BENGALI SINGH: Will the PRIME MINISTER be pleased to state:
- (a) the names of States which have decided not to implement Mandal Commission Report and the names of those States which have implemented this Report so far;
- (b) whether the State Governments which have decided to implement the Report have sent their proposals to the Union Government; and
- (c) if so, the details thereof and action being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND MINISTER OF STATE INTHE MINISTRY OF WELFARE (SHRI RAMJI LAL SUMAN): (a) The Government of India's decision as contained in its order of 13.8.90, providing 27% reservation for Socially & Educationally Backward Classes (SEBCs) is only for services of the Union of India and their Public Sector Undertakings and this decision does not apply to the services under the State Governments. This decision has been stayed by the Supreme Court and as such it is sub-judice.

However, some States have a long history of providing reservation to Other Backward Classes/Socially & Educationally Backward Classes. Such States are, Tamil Nadu, Karnataka, Kerala, Andhra Pradesh, Maharashtra, Goa, Gujarat, Uttar Pradesh Bihar, Haryana, Punjab, Himachal Pradesh and Assam. Madhya Pradesh had also provided for reservation but it has been stayed by the High Court.

(b) and (c). If any State Government decided to implement the recommendations

of the Mandal Commission, such a State is not required to send any proposal to the Union Government. As such, there is no question of any State Government sending any proposal to the Central Government.

[English]

Appeal in Syed Modi Murder Case

*54. DR. SUDHIR RAY: SHRI BASUDEB ACHARIA:

Will the PRIME MINISTER be pleased to state:

- (a) whether the Central Bureau of Investigation has sought permission of the Union Government to prefer an appeal against the judgement of the Sessions Court of Lucknow in Syed Modi Murder Case; and
- (b) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI KAMAL MORARKA): (a) and (b). The CBI had proposed filing of a revision petition against the judgement of the Sessions Court in Syed Modi murder case. After due consideration, the Government have agreed with the proposal for filing of the proposed revision.

New Formula for Implementation of Mandal Commission Report

- *55. SHRI MADHAVRAO SCINDIA: Will the PRIME MINISTER be pleased to state:
- (a) whether the Government have since considered the formulation which is popularly known as "the Rajiv Gandhi Formula" for implementing the Mandal Commission Report; and
 - (b) if so, the decision taken by the